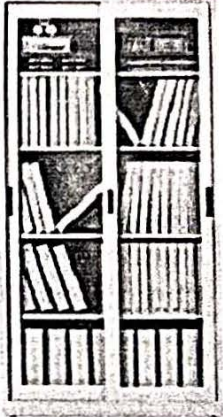
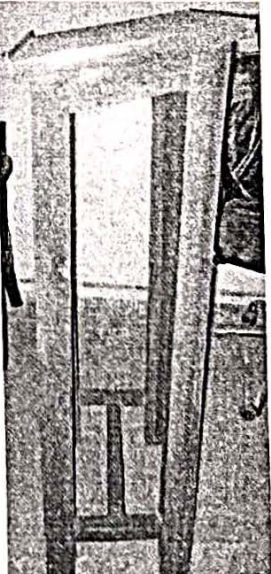


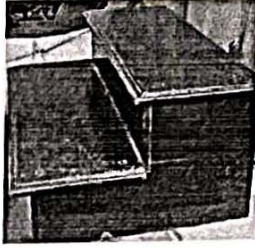
IN THE HIGH COURT OF JUDICATURE AT PATNA

(Purchase Cell)

Notice Inviting Tender No. 06/2025-2026

Sealed quotations are invited from the original equipment manufacturer/reputed firms/suppliers/authorized dealers for supply of following articles for use of the Court within 21 days from the date of publication of this notice on the official website of Patna High Court:-
<http://patnahighcourt.gov.in>

Sl. No.	Article	Size	Quantity	Indicative photo
01.	Bookself (Sliding & Steel made of branded company)	Standard	01 pc	
02.	Writing desk (Teak Wood made)	24"(L)x24"(W) x48"(H) Height is Tentative and required to be adjusted according to the need of User.	02 pcs	

03.	Footrest (Gamhar Wood)	2 Steps 2'(L)x1'(W)	05 pcs	
-----	------------------------------	------------------------	--------	---

Sl. No.	Notice Inviting Tender No. 06/2025-2026	
1.	Date of Notice Inviting Tender	17.07.2025
2.	Last date & time for submission of Tender	06.08.2025 at 05:00 PM
3.	Date & time of opening of Tender	07.08.2025 at 12:00 PM
4.	Place of opening of Tender	Near O.S.D. Chambers

Documents required to be submitted along with bid :-

- (i) Proof of GST Registration.
- (ii) Copy of PAN Card.
- (iii) Copy of Income Tax Return for the last two financial years.
- (iv) An Earnest Money Deposit of Rs.4,000/- must be enclosed along with quotation in the form of Demand Draft issued from Nationalized/Scheduled Bank in favour of Registrar General, Patna High Court, Payable at Patna. However, this will not be applicable on those firms which are registered with Central Purchase Organisation/State Purchsae Organisation/National small Industries Corporation (NSIC). No interest shall be paid on the EMD and the EMD shall be forfeited in case the selected/successful bidder does not accept the work order or unable to supply goods as per stipulated terms.
- (v)The firm shall submit an affidavit to the effect that the firm has not been black listed/de-registered/barred by the Central/State Government/Society during their period of business.


Other Terms and Conditions:-

1. All the Tender proposals will have to be submitted in hard copy with all the pages numbered and signed as mentioned in Check list enclosed with this tender. Incomplete proposal will summarily be rejected. Further, **Checklist and Undertaking** must be enclosed with the bid.

2. Sample of quoted articles must be displayed before competent authority, as and when informed by the Court. Sample of successful firm will be preserved for verification.
3. The rate quoted in tender should be inclusive of all taxes and other charges, if any. Cost of transportation, installation will be borne by bidder. Further, rates quoted should be unconditional and if rates are submitted with any condition, the tender shall be rejected.
4. The firms shall have to mention the specification and warranty in terms of tender.
5. The article to be supplied should be in good condition. Damaged article will not be accepted.
6. The article to be supplied must have at least 1 year warranty from the date of verification & acceptance by the Court.
7. The defective article shall be replaced without any additional charge at the time of supply of the same. Further, repairing shall have to be carried out within seven days of the intimation being received from the Court in warranty period. Further, the successful bidder has to submit an affidavit regarding proper after sale service with availability of spare parts on its own within warranty period.
8. The article should be delivered in Court's Premises within a period of 30 days after receiving of Supply Order.
9. In case of failure to supply the article due to any reason, the Court's will have liberty to purchase the article from any agency and the increased price of that article will have to be borne by the OEM/successful supplier/firm/authorized dealer with the interest of 12% per annum.
10. **The OEM/firm/supplier/authorized dealer must have authorized shop/service centre/repairing centre/service partner in area under Patna Municipal Corporation/nearest to Patna for after sales service. Complete address of the same with Contact number must be mentioned in quotation.**
11. Quotation shall remain valid for a period not less than 90 days after the last date for submission of quotation.
12. The Successful Bidder will have to marking with numerical digit on each article.
13. The successful bidder is required to submit 5% of value of supply Order as **performance security** which shall be deposited by successful bidder(s) by way of Demand Draft from Nationalized/Scheduled bank drawn in favour of **"The Registrar General, Patna High Court"** payable at Patna which will be refunded, after satisfactory service during warranty period. No interest will be paid on performance security.
14. No advance payment shall be made. Payment will be made in account of the firm after due verification of items supplied.
15. The Court reserves the right to accept or reject any or all quotations without assigning any reason. Further, No correspondence in this regard will be entertained. The Court also reserves the right to cancel the tender at any stage without assigning any reason.

16. The firm shall submit bill for payment. The payment will be made after satisfactory report from concerned department. TDS as per rule shall be deducted from the bill of the successful bidder.
17. The number of required article may be increased or decreased as per the requirement of the Court.
18. The successful bidder will have to supply the articles for a minimum period of one year at the approved rate, if agreed bilaterally.
19. **The Bidder will have to obtain a Pass from Pass Counter before submitting the Quotation.**
20. In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties. Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.
21. **On the top of the Envelope, the Tender no.06/2025-26 be clearly mentioned.**

Address for Submission of the Tender:- In the Box kept Near O.S.D. Chambers, Patna High Court, Patna-800028


17-07-25
Officer on Special Duty
Patna High Court, Patna

Check List to be submitted with Tender Document:-

Sl. No.	Particlulars	Yes/No	Page No.
1.	The rate quoted in tender should be inclusive of all taxes and other charges, if any.		
2.	Proof of GST Registration.		
3.	Copy of PAN Card.		
4.	Copy of Income Tax Return for the last two financial years		
5.	Earnest Money Deposit of Rs.4,000/- in the form of Demand Draft issued from Nationalized/Scheduled Bank in favour of Registrar General, Patna High Court, Payable at Patna. However, this will not be applicable on those firms which are registered with Central Purchase Organisation/State Purchsae Organisation/National Small Industries Corporation (NSIC).		
6.	An affidavit to the effect that the firm has not been black listed/de-registered/barred by the Central/State Government/Society during their period of business.		
7.	The OEM/firm/supplier/authorized dealer must have authorized shop/service centre/repairing centre/ service partner in area under Patna Municipal Corporation/nearest to Patna for after sales service. Complete address of the same with the Contact number must be mentioned in quotation.		
8.	Undertaking duly Signed and Stamped.		

**Signature & Name/
authorized signatory of bidder
with Stamp**

Undertaking

(To be printed on the letter head of Tenderer)

Tender No. 06/2025-26/Purchase Cell dated 17.07.2025

1. I/We undertake that I/We have carefully studied all the terms and Conditions and understood the parameters of the proposed furniture item and shall abide by them.
2. I/we also undertake that I/We have understood Parameters and Specifications, terms and conditions for executing the order mentioned in this tender notice and shall conduct the work strictly as per these Parameters and specifications.
3. I/We further undertake that the information given in this tender are True and Correct in all respect and I/we hold responsibility for the same.
4. I/We also undertake that the materials to be supplied will be in accordance with specification mentioned in Tender notice and also abide by warranty terms and conditions. I/We shall be responsible for rejection/cancellation of contract if the materials are not found up to the mark or for Civil/Criminal proceedings if the material supplied found sub-standard/not abiding by terms and conditions of tender.
5. I/We also undertake that supply of the aforesaid article will be made as per quality, quantity and time frame mentioned in terms of tender. Further, in case of failure to supply the article due to any reason, the Court's will have liberty to purchase the article from any agency and the increased price of that article will have to borne by the successful OEM/supplier/firm/authorized dealer with the interest of 12% per annum.

**Signature & Name/
authorized signatory of bidder
with Stamp**

Place
Date